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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

LPA 674/2018, CM APPLs. 53872/2018 & 18302/2019

DR HEMANT TEWARI

.... Appellant

Through: Mr Abhishek Shukla and Mr

Rudrashish Bhardwaj, Advocates.

versus

MEDICAL COUNCIL OF INDIA & ORS

..... Respondents

Through: Ms Sumangla Swami, Mr

Singhdev and Mr Abhijit

Chakravarty, Advocates for R-1.

Mr Abhishek Swarup, Advocate for R-2 & 3. Mr Prayeen Khattar

Advocate for R-4.

**CORAM:** 

HON'BLE MR. JUSTICE RAJIV SHAKDHER HON'BLE MS. JUSTICE POONAM A. BAMBA

> ORDER 04.05.2022

**%** 

[Physical court hearing/ hybrid hearing (as per request)]

- 1. Mr Abhishek Shukla, learned counsel for the appellant, says that he will file an amended memo of parties to correct the description of respondent no. 1.
- 1.1 Leave, in that behalf, is granted.
- 2. Furthermore, Ms Sumangla Swami, who appears for respondent no. 1, seeks and is granted further four weeks to file a counter-affidavit in the matter.
- 2.1. Likewise, Mr Praveen Khattar, who appears for respondent no. 4, seeks and is granted further four weeks to file a counter-affidavit in the matter, as well.

LPA 674/2018 page 1 of 2





- 3. Rejoinder(s) thereto, if any, will be filed before the next date of hearing.
- 4. List the matter before the concerned Registrar on 23.05.2022 for completion of pleadings.
- 5. List the matter before the court on 02.11.2022.

RAJIV SHAKDHER, J

POONAM A. BAMBA, J

MAY 4, 2022/g.joshi

LPA 674/2018

Click here to check corrigendum, if any page 2 of 2